



**The Haryana Urban Immovable Property Tax (Validation of Lists)
Repeal Act, 2022**

Act No. 7 of 2023

Keywords:

Repeal of Punjab Act 5 of 1943.

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PART - I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 6th February, 2023

No. Leg. 7/2023.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th January, 2023 and is hereby published for general information:-

HARYANA ACT NO. 7 OF 2023**THE HARYANA URBAN IMMOVABLE PROPERTY TAX (VALIDATION OF LISTS)
REPEAL ACT, 2022****AN****ACT**

to repeal the Haryana Urban Immovable Property Tax (Validation of Lists) Act, 1943.

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:-

1. This Act may be called the Haryana Urban Immovable Property Tax (Validation of Lists) Repeal Act, 2022. Short title.
2. The Haryana Urban Immovable Property Tax (Validation of Lists) Act, 1943, is hereby repealed. Repeal of Punjab Act V of 1943.

BIMLESH TANWAR,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.